

No. 15 (31)2020/FoSCoS/RCD/FSSAI

**Food Safety and Standards Authority of India**  
(A Statutory Authority established under the Food Safety and Standards Act, 2006)  
(Regulatory Compliance Division)  
FDA Bhawan, Kotla Road, New Delhi - 110002

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Dated, the 28th May, 2020

**Public Notice**

**Subject: Launch of Food Safety and Compliance System (FoSCoS) -reg.**

FSSAI is launching its cloud based, upgraded new food safety compliance online platform called Food Safety and Compliance System (FoSCoS). It will replace the existing Food Licensing and Registration System (FLRS). FoSCoS is conceptualized to provide one point stop for all engagement of an FBO with the department for any regulatory compliance transaction. FoSCoS has been integrated with FoSCoRIS mobile app and will soon integrate with present IT platforms of FSSAI such as INFOLNet, FoSTaC, FICS, FPVIS etc. Sample management, improvement notices, adjudications, audit management system etc modules will be enabled in phased manner in future. A single regulatory platform will enable pan India integrated response system to any food fraud and ensure an advanced risk based, data driven regulatory approach. For the start, FoSCoS will be offering licensing, registration, inspection and annual return modules.

2. FoSCoS essentially has flows similar to FLRS, so that users have convenience in migrating to FoSCoS. The paradigm change is the shift of methodology of licensing for manufacturers which now shall be based on standardised product list. This will help in quicker grant of licences and eliminate the errors. The new approach is only for manufacturers of standardised food products. For manufacturers, in case of non-specified food, supplements/nutraceuticals, proprietary food and substances added to food - the approach continues to be as in FLRS. All other Kind of Businesses such as catering, transport, storage etc the licensing/ registration shall be based on broad category approach, as earlier.

3. Along with FoSCoS, the module for filing online Annual Return shall also be available. The return for financial year 2019-2020 may be filed online. Delayed returns due to postal delays, need to preserve dispatch/receipt proofs and disputes regarding submission of returns resulting in harassment of food business operators will be eliminated. Mandatory documents have been rationalised and many paper based declarations have been replaced with tick based declaration. The central theme is to enhance the ease of doing business for the food business operators and enhance user experience for users.

4. The FoSCoS shall be launched in phases. For the initial launch of FoSCoS on 01<sup>st</sup> June 2020, States/UTs of Tamil Nadu, Gujarat, Goa, Delhi, Odisha, Manipur, Chandigarh, Puducherry and Ladakh have been selected. FoSCoS will be launched soon in remaining States/UTs, for which advance intimation shall be given on FLRS (<https://foodlicensing.fssai.gov.in>). Once the FoSCoS is launched in a State/UT, all licenses/

registrations pertaining to the State will be available on FoSCoS (<https://foscoss.fssai.gov.in/>) and the FLRS data shall be disabled for taking any action. Users can login into FoSCoS with same user-Ids and passwords as in FLRS. However, for initial days, users can access their issued licenses/registrations or applications under processing for viewing purpose only. Users will not be needed to immediately do anything upon migration to FoSCoS apart from verifying the correctness of details in issued licenses/registrations and applications under processing. However, all manufacturers holding valid FSSAI license shall need to modify their license to choose from the available list of standardized products. The same can be done without any modification fee before 31<sup>st</sup> December 2020.

5. States/UTs have been given directions for capacity building among the officers and Food Business Operators, to ensure smooth transition from FLRS to FoSCoS. Over the past three months, FSSAI has conducted several trainings/workshops on the key features of the system. Further, a training version of FoSCoS (<https://fcstraining.fssai.gov.in>) has been made available publically so that users of system get acquainted with the upcoming system. The Guidance Document, PPT, Video Tutorials and User Manuals have been made available under User Manual Section on the homepage of the system. Migration Policy, FAQs and other user oriented material have been made available on the homepage of FoSCoS (<https://foscoss.fssai.gov.in>).

6. Directions have been issued to all States/UTs to establish a 'Licensing Helpdesk' at State HQ level for addressing queries of users. An officer(s) needs to handle this desk whose telephone number and email needs to be disseminated to stakeholders in the State.

7. In case any issue with respect to FoSCoS, the grievance holder may contact the Licensing Helpdesk at the State Hq or may contact FSSAI helpline 1800112100 or email at [helpdesk-foscoss@fssai.gov.in](mailto:helpdesk-foscoss@fssai.gov.in).

  
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To,

1. All Food Business Operators, Associations, Food Safety Mitra and other Stakeholders
2. Commissioners of Food Safety of all States/UTs
3. Directors of all Regional Offices, FSSAI
4. Head (IT) – to upload on FSSAI's website

Copy for information to -

1. Head (RCD)
2. PPS to Chairperson, FSSAI
3. PS to CEO, FSSAI